

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 4072

TO BE ANSWERED ON FRIDAY, 10<sup>TH</sup> AUGUST, 2018 / SHRAVANA 19, 1940 (SAKA)

**MINIMUM PUBLIC SHAREHOLDING BY PSUs**

**QUESTION**

**4072. KUNWAR BHARATENDRA:**

Will the Minister of Finance be pleased to state:

- (a) the details on the compliance of minimum public shareholding by listed Public Sector Undertakings;
- (b) whether the Government is seeking relaxation on the public shareholding norm in Public Sector Banks; and
- (c) if so, the quantum of relaxation being sought from Securities and Exchange Board of India (SEBI)?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PON. RADHAKRISHNAN)**

(a): Securities & Exchange Board of India (SEBI) has informed that based on the latest available shareholding pattern of listed PSUs, out of total 89 listed PSUs, 52 PSUs are compliant with the Minimum Public Shareholding (MPS) requirement of 25% and remaining 37 PSUs are yet to comply with MPS requirement.

(b) & (c): Government of India has issued a notification on 03.08.2018 stating that every listed public sector company which has public shareholding below twenty five per cent. on the commencement of the Securities Contracts (Regulation)(Second Amendment) Rules, 2018, shall increase its public shareholding to at least twenty five-per cent, within a period of two years from the date of such commencement, in the manner specified by the Securities and Exchange Board of India.

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